

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 376 (ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
26.10.2017

NAME OF THE COMPANY: M/s Daimler Financial Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s): Mr. Rahul Lal Aahriya, Advocate

For the Respondent (s): None


ORDER

Ld. Counsel for the Petitioner has drawn the attention of this Bench to the fact that the present Petition being under Section 7 of the Code, compliance of Section 9(3)(c) was not required. His submission is correct, however, it has been observed that the Bank Statement should have been certified as per the Bankers Evidence Act. One week's time is granted to the financial creditor to file the same.

To come up on 3rd November, 2017.



(S. K. Mohapatra)
Member (T)


(Ina Malhotra,
Member (J)